

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.1946/Del/2018**

**Assessment Year : 2012-13**

<b>Woodward India Private Limited, 12<sup>th</sup> Floor, Tower A, Epitome, Building No.5, DLF Cyber City Phase-III, Gurgaon-122002, Gurgaon PAN-AAACW0210D</b>	<b>Vs.</b>	<b>Addl. CIT, Special Range-9, New Delhi</b>
(Appellant)		(Respondent)

Appellant by : Shri. Anoop Sharma, CA  
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **25.03.2021**  
Date of pronouncement : **25.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2012-13 is directed against the order of learned CIT(A)-9, New Delhi dated 01.12.2017.

2. The learned counsel for the assessee, vide letter dated 19.02.2021, has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 25.03.2021.

***Sd/-***  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar